

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.179 of 2000.

Tuesday this the 11th day of March 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Upendra Kumar
S/o Hari Lal
R/o Village Ghordauli,
Post Ugrasenpur,
District Allahabad.

.....Applicant.

(By Advocate : Sri S.K. Maurya)

Versus.

1. Union of India
through Secretary
Ministry of Railway,
New Delhi.
2. General Manager,
Northern Railway
Baroda House,
New Delhi.
3. Senior Civil Engineer,
Bridges (S & D), Flood,
Northern Railway, Headquarter,
New Delhi.

.....Respondents.

(By Advocate : Sri A.K. Gaur)

ORDER

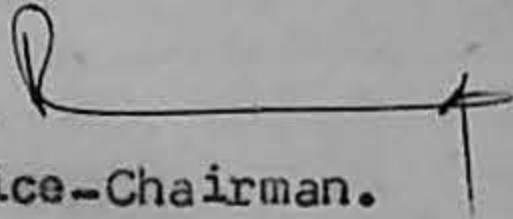
By this O.A., filed under section 19 of Administrative Tribunals Act 1985, the applicant has challenged the order dated 16.2.1999 by which his claim for regularisation was rejected on the ground that the period of work done by him as Casual Labour is too short and regularisation is not possible. This O.A., has been filed on 15.2.2000, though applicant was not allowed to work after 1992. The O.A., has been filed after 8 years. The applicant worked only



for 54 days in 1990 and 80 days in 1992.

2. In the circumstances, the ^{order} ~~rejecting~~ ^V the claim of the applicant is justified and ~~called~~ for no interference. The O.A. has no merit and is accordingly dismissed.

No order as to costs.


Vice-Chairman.

Manish/-